

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,
PART – II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, dated **24th December , 2012.**

G.S.R. _____ (E). – In exercise of the powers conferred by clause a and b of sub-section (1) of section 642 read with section 266A, 266B, 266D and 266E of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules further to amend the Companies (Directors Identification Number) Rules, 2006 namely: –

1. Short title and commencement. (1) These rules may be called the Companies Directors Identification Number (Third Amendment) Rules, 2012.

(2) They shall come into force **with effect from 25.12.2012**

2. In the Companies (Directors Identification Number) Rules, 2006, in Annexure 'A' for Form DIN-1, the following Form of DIN-1 shall be substituted, namely:-

FORM NO. DIN-1

Application for allotment of Director Identification Number

[See Rule 3(1) of the Companies (Director Identification Number) Rules, 2006, Rule 10 of Limited Liability Partnership Rules, 2009]

Note -

- All fields marked in * are to be mandatorily filled.
- Income-tax Permanent Account Name (Income-tax PAN) is mandatory in case of Indian nationals and in such case applicant details should be as per Income-tax PAN. In case the details as per income-tax PAN are incorrect, applicant is advised to first correct the details in Income-tax PAN. Refer instruction kit for details.
- In case of foreign nationals, Passport number is mandatory.

1. *Applicant's name (Enter full name and do not use abbreviations)

(a) First name
(b) Last name
(c) Middle name

Photograph

2. *Father's name (Even married women must give father's name)

(a) First name
(b) Last name
(c) Middle name

(Attach a latest passport size photograph by clicking on above box)

3. *Whether a citizen of India Yes No

4. Nationality

Remove Photograph

4A. *Whether resident in India Yes No

4B. *(a) Current occupation

*(b) Educational qualification

5. *Date of birth (DD/MM/YYYY)

6. Gender Male Female

7. Place of birth

8. Income-tax permanent account number

Verify Income-tax PAN details

9. Voter's identity card number

10. Passport number

11. Driving license number

12. Permanent residential address

*Line I

Line II

*City

*State *Pin code

*ISO country code

Country

Phone *Mobile Fax

*e-mail ID

13. *Whether present residential address is same as permanent residential address Yes No

14. Present residential address

Line I

Line II

City

State Pin code

ISO country code

Country

Phone Fax

Certification

- I hereby verify that I have satisfied myself about the identity of the applicant based on the perusal of the original of the attached documents.
Note: In case where the applicant is residing outside India, the particulars have to be verified from the documents duly attested by the attesting authority as mentioned in the instruction kit.
- I also verify having attested the photograph of the said person
 - who is personally known to me; or
 - who met me in person along with the original of the attached documents.
- It is further certified that all required attachments have been completely attached to this application.
- It is further certified that the applicant has given an affidavit in respect of the following and the affidavit by the applicant as per Annexure - 1 of the DIN Rules has been attached -
 - the applicant is not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of Companies Act, 1956 including Sections 203, 274, 284 and 388(E) of the said Act or for being appointed as a designated partner of a limited liability partnership under the provisions of the Limited Liability Partnership Act, 2008 including section 5 of the said Act.
 - the applicant has not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court.
 - the applicant has not been allotted a Director Identification Number (DIN) under section 266B of the Companies Act, 1956 or a Designated Partner Identification Number (DPIN) under section 7 of the Limited Liability Partnership Act, 2008.
- I have been duly authorised by the applicant to sign and submit this application.

Attachments (Refer instruction kit for details)

1. * Proof of identity of applicant
2. * Proof of residence of applicant
3. * Affidavit by the applicant as per Annexure - 1 of the DIN Rules
4. Optional attachment(s) - if any

Attach
Attach
Attach
Attach

List of attachments

Remove attachment

To be digitally signed by

Category

In case of Chartered accountant or Company secretary or Cost accountant (in whole- time practice)

Membership number or certificate of practice number of Chartered accountant or Company secretary or Cost accountant (in whole- time practice)

Whether associate or fellow Associate Fellow

In case of secretary (who is member of ICSI), in wholetime employment of existing company in which the applicant is proposed to be a director

Membership number of the secretary

Whether associate or fellow Associate Fellow

Corporate identity number (CIN) of company with which secretary is associated and in which applicant is proposed to be a director

Name of company

Pre-fill

Modify	Check Form	Prescrutiny	Submit
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This eForm has been taken on record by the Central Government through electronic mode and on the basis of statement of correctness given by the person filing the form

Affidavit from the applicant in case of Form DIN-1 as per Annexure 1 of the DIN rules
(Affidavit to be notarized in non judicial stamp paper of Rs. 10, to be scanned as annexed with DIN-1)

1. I, (name of applicant), Son/Daughter* of (applicant's father's name), born on(date of birth), resident of(present residential address of the applicant) hereby confirm and verify that the particulars given in the Form DIN-1 are true and correct and also in agreement with the documents being attached to the Form DIN-1 and I am solely responsible for its accuracy.


2. I further confirm that

- (i) The photograph and document attached to the Form DIN-1 belong to me. I further confirm that all required documents have been duly attested by me or duly attested by either Public Notary or a Gazetted Officer of a Government and are attached to the form DIN-1 and
- (ii) I am not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of Companies Act, 1956 including Section 203, 274, 284 and 388 (E) of the said Act or for being appointed as a designated partner of a limited liability partnership under the provisions of the Limited Liability Partnership Act, 2008 including section 5 of the said Act and
- (iii) I have not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court and
- (iv) I have not been already allotted a Director Identification Number (DIN) under Section 266B of the Companies Act, 1956 or a Designated Partner Identification Number (DPIN) under section 7 of the Limited Liability Partnership Act, 2008.
- (v) Mr/ Ms CA/ CS/ CWA in practice has been authorised to digitally sign DIN application on my behalf.
- (vi) The particulars of address provided in DIN-1 of the applicant and documents attached as address proof are correct beyond all reasonable doubts.
- (vii) I have not furnished any false information or suppressed any material information with view to obtain DIN. In case information provided is found to be false or suppressed or willful omission, I have no objection to de-activate and cancel the DIN allotted by the Central Government and I shall be liable for penal action u/s 628 of the Companies Act.
- (viii) In case of DIN allotted by the Central Government has not been activated within 365 days from the date of allotment, I have no objection for cancelling/ Deactivating for cancelling/ deactivating the allotted DIN.

*Note: Strike out whichever is not applicable.

Signature:
(Name)

[F No 5/80/2012- CL V]


Renuka Kumar,
Joint Secretary

Note:- The principal notification was published vide number G.S.R. 649(E), dated the 19th October, 2006 and subsequently amended vide the following notifications:-

Serial Number	Notification Number	Notification Date
1.	G.S.R. 14(E)	09-01-2007
2.	G.S.R. 265(E)	29-03-2007
3.	G.S.R. 849(E)	15-10-2010
4.	G.S.R. 258(E)	26-03-2011
5.	G.S.R. 427(E)	02-06-2011
6.	G.S.R. 507(E)	05-07-2011
7.	G.S.R. 395(E)	28-05-2012
8.	G.S.R. 429(E)	05-06-2012